

under sub-section (2) of Section 3 of the All-India Services Act, 1951: -

- (1) G.S.R. 6(E)., dated the 3rd January, 2025, publishing the Indian Administrative Service (Fixation of cadre Strength) Amendment Regulations, 2025.
- (2) G.S.R. 7(E)., dated the 3rd January, 2025, publishing the Indian Administrative Service (Pay) Amendment Rules, 2025.
- (3) G.S.R. 8(E)., dated the 3rd January, 2025, publishing the Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2025.
- (4) G.S.R. 9(E)., dated the 3rd January, 2025, publishing the Indian Police Service (Pay) Amendment Rules, 2025.
- (5) G.S.R. 78(E)., dated the 27th January, 2025, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2025.
- (6) G.S.R. 79(E)., dated the 27th January, 2025, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2025.
- (7) G.S.R. 116(E)., dated the 4th February, 2025, publishing the Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2025.
- (8) G.S.R. 117 (E)., dated the 4th February, 2025, publishing the Indian Administrative Service (Pay) Third Amendment Rules, 2025.

[Placed in Library. For (1) to (8), see No. L.T. 2358A/18/25]

IV. A copy each (in English and Hindi) of the following papers: -

- (a) Seventieth Annual Report and Accounts of the Indian Institute of Public Administration (IIPA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Summary of the Annual Report of the above Institute for the year 2023-24.

[Placed in Library. See No. L.T. 2263/18/25]

Report and Accounts (2022-23) of IIAC, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the India International Arbitration Centre (IIAC), New Delhi, for the year 2022-23.
- (b) Review by Government on the working of the above Centre.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2363/18/25]

- I. Notification of the Ministry of Communications**
II. Report and Accounts (2023-24) of TRAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I to lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. G.S.R. 754(E)., dated the 6th December, 2024, publishing the Telecommunications (Procedures and Safeguards for Lawful Interception of Messages) Rules, 2024, under sub-section (3) of Section 56 of the Telecommunications Act, 2023.

[Placed in Library. See No. L.T. 2270/18/25]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 and sub-section (3) of Section 24 of the Telecom Regulatory Authority of India Act, 1997: -

- (a) Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Authority.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2271/18/25]

- I. Report and Accounts (2021-22, 2022-23 and 2023-24) of EPFO, New Delhi and related papers**
II. Revised Estimates (2024-25) and Budget Estimates (2025-26) of the ESIC, New Delhi

श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा कारान्दलाजे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (9) of Section 5A of Employees' Provident Funds and Miscellaneous Provisions Act, 1952: -